

SHRI B. P. KHOBARAGA.DE: It has been admitted by the hon. Minister that this is one of the old mills. Would it not be advisable to give some sort of Government assistance, help or loan, so that if the management is changed, certain steps could be taken to have modern machinery to start the mills?

SHRI MANUBHAI SHAH: Sir, I myself was the Finance Minister of a State. We used to take some palace from a Ruler as a gift to make an engineering college but to make all kinds of adjustments in the palace would cost us more than what it would cost us to construct a new building to house such an engineering college. That is the experience of many people. Therefore, it is no use taking such an old mill and putting all kinds of machineries there. It is always better to start a new and fresh mill which will be much more economical and will have better employment potential.

SHRI R. S. KHANDEKAR: Is it not a fact that the labour unions there offered themselves to run the mills and their contention was that the plea that the machinery was old was out of date and they could very well run the mills?

SHRI MANUBHAI SHAH: Sir, it is not a question of the labour unions offering something. I am also prepared to run it provided the House sanctions Rs. 2 crores for it. The question is whether it is worthwhile dissipating public funds over such an old mill.

SHRI DEOKINANDAN NARAYAN: May I know, Sir, if the licence of this mill has been cancelled and, if so, whether it can be given to another party?

SHRI MANUBHAI SHAH: With regard to the latter part of the question, the answer is 'Yes'. We can always give more licences. But as far as the

present mill is concerned, a portion of it is under our examination to find out whether partial employment can be given.

SHRI K. SANTHANAM: May I know if it is not the simplest way to let the mills go into liquidation?

SHRI MANUBHAI SHAH: That is already there, but liquidation does not solve the problem of employment. The question is this; What to do with the labour which has been rendered unemployed? That is a primary question.

SHRI SONUSING DHANSING PATH.: What are the assets and liabilities of these mills?

SHRI MANUBHAI SHAH: Sir, that is a matter of great detail. The whole thing is confidential and secret and it won't help the House here to go into all those very very great economic details.

SHRI B. D. KHOBARAGADE: May I know whether any other steps are being taken to rehabilitate those employees who have been rendered jobless?

SHRI MANUBHAI SHAH: That is what I precisely said. There are many aspects which the Madhya Pradesh Government has undertaken. One of them is to give an alternative licence to a new corpus. There is also an attempt to see what part of this old junk could be revived for partial employment.

MR. CHAIRMAN: Next question.

CASES REGISTERED AS A RESULT OF BOSE COMMISSION'S REPORT

*185. SHRI ABDUL GHANI: Will the Minister of FINANCE be pleased to state how many cases have been registered, against whom, and under what section, as a result of the Vivian Bose Commission's Report?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT) : No case has yet been registered as a result of the Vivian Bose Commission's Report. The Central Bureau of Investigation have taken up for investigation all the allegations on which further investigation was required in the light of the recommendations made by the Attorney-General and Shri A. V. Viswanatha Sastri, on the Report of the Commission of Inquiry.

شری عبدالغنی : کیا منسٹر صاحب فرمائیں گے کہ کتنے دن اور لگیں گے ان کو رجسٹر کرنے میں ؟

†[شری عبدالغنی : کیا منسٹر صاحب فرمائیں گے کہ کتنے دن اور لگیں گے ان کو رجسٹر کرنے میں ؟]

شری بی. آر. بھगत : इसमें गहरी छानबीन हो रही है और कोशिश की जा रही है कि जल्दी से जल्दी हों । कितने दिन लगेंगे यह तो कहना मेरे लिये नामुमकिन होगा ।

شری عبدالغنی : کیا دو تین سال لگیں گے ؟

†[شری عبدالغنی : کیا دو تین سال لگیں گے ؟]

شری سभाषति : इसका जवाब वे दे चुके कि हम नहीं जानते ।

شری عبدالغنی : میں نے یہ اندازہ کیا تھا کہ بڑی دیر کا یہ معاملہ ہے اور بڑے زور سے یہ معاملہ یہاں رکھا گیا تھا اس لئے میں نے پوچھا کہ اس

میں کتنا وقت لگے گا - آخر دو مہینے چار مہینے چھ مہینے کچھ تو بتانا چاہئے سرکار کو)

†[شری عبدالغنی : میں نے یہ اندازہ کیا تھا کہ بڑی دیر کا یہ معاملہ ہے اور بڑے زور سے یہ معاملہ یہاں رکھا گیا تھا ۔ اسلئے میں نے پوچھا کہ اس میں کتنا وقت لگے گا ۔ آخر دو مہینے، چار مہینے، چھ مہینے، کچھ تو بتانا چاہیے سرکار کو ؟]

شری سभाषति : वे जानते नहीं हैं तो कैसे बतायें । वे कह रहे कि मैं जानता नहीं हूँ कि कितनी देर लगेगी ।

मिस्टर अब्दुल गनी, आप तीसरा सवाल करेंगे?

شری عبدالغنی : مجھے تیسرا سوال کرنا ہوتا تو میں ضرور کر لیتا ۔

†[شری عبدالغنی : مجھے تیسرا سوال کرنا ہوتا تو میں ضرور کر لیتا]]

SHRI N. SRI RAMA REDDY: I would like to know if any lessons have been learnt from the Bose Commission's Report and, if so, what are those lessons?

SHRI B. R. BHAGAT: The hon. Member has also read the Report. The whole House has read it. We have drawn certain lessons.

SHRI BHUPESH GUPTA: May I know, Sir, why Mr. S. P. Chopra, who has been appointed Inspector to investigate into the affairs of the five Sahu concerns following the Bose Commission's Report, was allowed to go abroad on private business, when he is on a salary of Rs. 3,500 and,

secondly, why the Government sanctioned or the Minister took the initiative in getting the foreign exchange sanctioned for his trip abroad? May I also know whether as a result of this thing the whole thing is not being delayed and how is it that this private business on the part of Mr. Chopra and his functions under the Companies Act as Inspector are being combined and he has been allowed to go abroad?

SHRI B. R. BHAGAT: Sir, as the hon. Member knows, this question is not relevant to it. He can raise them later in the day when he is going to move the other motion in regard to these matters.

SHRI BHUPESH GUPTA: Here are the papers, Sir.

SHRI B. R. BHAGAT: Sir, these, are the new companies into the affairs of which Mr. Chopra has been asked to enquire. This does not arise out of . . .

SHRI BHUPESH GUPTA: Sir, it does arise. That is another aspect. Sir, there is a scandalous story.

MR. CHAIRMAN; I am not interested in scandals.

SHRI BHUPESH GUPTA: You are not. But, Sir, what can be done?

MR. CHAIRMAN: You may not do it now. You can raise it later in the day.

SHRI BHUPESH GUPTA: Sir, you kindly see the question. It relates to registering of cases and all that. Sir, under the Companies Act the Inspector was appointed to make a report to the Government on the basis of which the Government is supposed to act further. May I know why the matter is not being expedited and why, instead of expediting the matter, the Inspector, Mr. Chopra, was allowed by the Government to go abroad recently on some private business and a large sum was sanctioned for cover-

ing his expenses abroad and why the Minister himself took the initiative in getting it done?

SHRI B. R. BHAGAT: Sir, I still maintain that this matter arises out of separate action taken by the Government. It has nothing to do with this question. And, as I have said, the hon. Member is going to raise it later in the day.

SHRI A. M. TARIQ: I would like to have an assurance from the Government, since Mr. Ramakrishna Dalmia, who is one of the heroes of the Vivia* Bose Commission, is very seriously ill and is in a hospital for a long time, that action will be taken in his lifetime.

MR. CHAIRMAN: This is the time for questions.

SHRI A. M. TARIQ: This is the question. I do not want him to die before taking action. In his lifetime action should be taken.

MR. CHAIRMAN; This is the time for questions. If you want to make suggestions, I will not allow now.

SHRI KRISHNA CHANDRA: Serious strictures have been passed against the Advocate, Mr. Lai, who was the Liquidator. I want to know whether any action has been taken against him because he is in the employ of the Government.

SHRI B. R. BHAGAT; There is a separate question on that.

SHRI B. K. P. SINHA: May I know if it is a fact that the firms and undertakings that Mr. Chopra is investigating were not the subject-matter of investigation by the Bose Commission?

SHRI B. R. BHAGAT: That is true.

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SHRI K. SANTHANAM: What steps have been taken by the Government to see that the evidence referred to in that Report is not being destroyed or lost?

SHRI B. R. BHAGAT: Whatever documents are in the possession of the Government are not being destroyed and they will not be destroyed.

SHRI K. SANTHANAM: May I know whether steps have been taken to get hold of the further evidence referred to in that Report?

SHRI B. R. BHAGAT: That is what the investigation is leading to. We are trying to get some more evidence if it is possible to get.

SHRI A. D. MANI: In the course of their report, Mr. A. V. Viswanatha Sastri and Mr. Daphary mentioned that the prosecution cannot be sustained unless the co-operation is forthcoming from the shareholders. Has the Government tried to contact the shareholders of the company which have gone into liquidation? In the course of their investigations, has any contact been established with the shareholders to find out whether they will be willing to come forward to give evidence?

SHRI B. R. BHAGAT: The Central Bureau of Investigation is seized of the matter and they are trying to do everything possible to get the cooperation of everybody, to get all the evidence that can be got and it is for them to do that.

सरदार रघुवीर सिंह पंजहजारी : क्या मिनिस्टर आफ स्टेट यह बतलायेंगे कि यह मि० चोपड़ा इंस्पेक्टर एप्पाइंट होने से पहले साहू-जैन की किसी फर्म में मुलाजिम थे और अगर थे तो इनको क्यों इंस्पेक्टर एप्पाइंट किया गया?

श्री बी० आर० भगत : यह तो सवाल अलग है, अगर माननीय सदस्य की सूचना के लिये मैं कह देना चाहता हूँ कि शायद पहले वह उनके मुलाजिम नहीं थे।

SHRI BHUPESH GUPTA: Since the publication of the report of the Vivian Bose Commission, wherein there was a strong suggestion, at least a suggestion, for certain action being taken against the gentlemen of these concerns, what concrete steps the Government has taken with a view to starting prosecutions? For example, a question was asked whether they have taken all precautions to see that the material evidence is not destroyed or removed. May I know whether such orders have been given to seize such documents which might be relevant for considering the question of prosecution?

SHRI B. R. BHAGAT: I may state that the police is investigating the matter. They are getting more evidence. Whatever line was suggested in the Commission's Report also, they are seeing that no evidence that is available is destroyed. Certainly, that is one of the precautions that have to be taken naturally and they are very actively pursuing the matter. More than that I cannot say at this stage.

شری عبدالغنی : کیا وزیر صاحب
فرمائیں گے کہ ریورین بوس کمیشن کی
رپورٹ کی روشنی میں جو دوسری
انٹرویو کمپنیوں کی زیادتیوں کا
حوالہ دیا گیا ہے ان کے خلاف بھی
مقدمات چلائے جائیں گے ؟

†[श्री अब्दुल गनी : क्या वजीर साहब
فرमायेंगे कि विवियन बोस कमिशन की रिपोर्ट
की रोशनी में जो दूसरी इंश्योरेंस कंपनियों
की ज्यादातियों का हवाला दिया गया है,
उनके खिलाफ भी मुकदमा चलाये जायेंगे?]

श्री बी० आर० भगत : अभी तो जिन
केसेज के बारे में कहा है उसी पर छानबीन
हो रही है, जो १० केसेज हैं उनके अलावा

अभी और किसी पर कोई छानबीन नहीं हो रही है।

شری عبدالغنی : میں نے جو سوال کیا وہ یہ ہے کہ...

†[श्री अब्दुल गनी : मैंने जो सवाल किया वह यह है कि]

श्री सभापति : उसका आपने जवाब तो दिया कि १० केसेज जिनके मुताल्लिक जिक्र हैं उन्हीं के मुताल्लिक छानबीन हो रही है, किसी और के मुताल्लिक नहीं हो रही है।

SHRI A. M. TARIQ: May I know from the Minister of State whether, Mr. Chopra was associated with Birla Brothers before he was appointed to go into this matter? Is it also a fact that before appointing him as Inspector, consultations were made with Mr. G. D. Birla?

SHRI B. R. BHAGAT: May I plead with the hon. Member that this is not a relevant question. For his information I may state that he was not associated with Birla Brothers. It is very unfair to say that the Government consults Mr. G. D. Birla.

•186. [Transferred to the 5th December, 1963],

‡न्यू भोपाल टेक्सटाइल मिल के कार्यों की जांच

*५६ श्री विमलकुमार मन्नालालजी
चौरङ्गिया : क्या अन्तर्राष्ट्रीय व्यापार मंत्री
यह बताने की कृपा करेंगे कि :

(क) न्यू भोपाल टेक्सटाइल मिल के कार्यों की जांच करने के लिये अधिकारियों की जो समिति नियुक्त की गई थी उसके निर्देश पद क्या थे ;

†[] Hindi transliteration.

^Transferred from the 19th November, 1963.

(ख) कब तक जांच पूरी होने की सम्भावना है ; और

(ग) मिल के खिलाफ क्या क्या आरोप हैं ?

t [ENQUIRY INTO THE AFFAIRS OF NEW
BHOPAL TEXTILE MILLS

*59. SHRI V. M. CHORDIA: Will the Minister of INTERNATIONAL TRADE be pleased to state:

(a) the terms of reference of the committee of officers appointed to enquire into the affairs of the New Bhopal Textile Mills;

(b) when the enquiry is likely to be completed; and

(c) what are the allegations made against the Mills?]

THE MINISTER OF INTERNATIONAL TRADE (SHRI MANUBHAI SHAH) : (a) The Committee was appointed for the purpose of making a full and complete investigation into the affairs of the mills;

(b) and (c) The Committee has submitted its report which is under examination in consultation with the State Government. The major findings are that:

(i) The problems which have placed the mills in the present extreme difficult position are primarily of a financial nature rather than technical;

(ii) Almost all the machinery, etc. are of a conventional type; the unit is in a fit condition to work economically as also profitably provided the management is better,

and steps are being taken in this direction.

†t[] English translation.